
(2021) 12 UK CK 0079

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 2602 Of 2021

Suraj Bhan

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 08-12-2021

Acts Referred:

Citation : (2021) 12 UK CK 0079

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Kamlesh Tiwari, J.S. Bisht

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioner has sought the following reliefs:-

"I. Issue a writ order or direction in the nature of certiorari quashing the impugned order dated 27.11.2021 passed by respondent no.3 (Sub District Magistrate, Dehradun).

II. Issue a writ, order or direction in the nature of mandamus No. UK-16-9949 in favour of the petitioner."

2. Learned counsel for the petitioner submits that similar controversy has been decided by this Court in Writ Petition (M/S) No. 991 of 2020.

3. This submission has not been disputed by learned Standing Counsel.

4. In such view of the matter, the present writ petition is also decided in terms of judgment dated 04.08.2020 rendered in Writ Petition (M/S) No. 991 of 2020 and the respondents are directed that if petitioner pays the penalty and fine as imposed by the Authorities, the Competent Authority shall consider releasing the vehicle, in favour of the petitioner, in accordance with law.